

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO.461/2016**

**IN THE MATTER OF:**

Young Mumbai Hockey Ltd. .... Applicant/petitioner

**Order under Section 391 & 394 of the Companies Act, 2016**

**Order delivered on 10.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Shri Sudhir Makkar, Senior Advocate  
With Ms. Saumya Gupta, Ms. Ridhi  
Munjhal, Advocate  
Mr. Pankaj Bhardwaj, AR

For the OL, Delhi : Ms. Chetana Kandpal, Company Prosecutor

For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

**ORDER**

Learned counsel for the Regional Director requests for four weeks' time to file its reply in the final hearing petition.

On our asking, Mr. Puneet Rai, panel Counsel for the Income Tax, who is present in the Court, accepts notice and a copy of the petition has already been served on the Income-Tax Department as per page-12 of the affidavit filed by Mr. Pankaj Bhardwaj.



However, an additional copy be handed over to Mr. Puneet Rai so that he may also file reply of the revenue. Needful shall be done within four weeks with a copy in advance to the learned Counsel for the petitioner.

List the matter on 23<sup>rd</sup> August, 2017.

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Sd-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

↓ Sd-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**

10.07.2017  
V. Sethi